

containing the deficit, we could achieve certain results in the area of price and price inflation and all other areas, which I need not go into because this is a very small Bill.

Mr. Subba Reddy, who initiated the discussion, had mentioned many areas, but, they were not, in fact, very relevant to this Bill, about the cropping up of the problems and there is no solution to the Telugu Ganga Project and all other things. I think everybody would agree that so far as environment aspect is concerned, even for the project, for the survival of the nation, that angle has to be taken up; but it does not mean that the Centre has given up the Telugu Ganga Project. But, at the same time, if you—Karnataka, Tamilnadu and Andhra Pradesh—cannot come to terms...

AN HON. MEMBER : Including Maharashtra.

SHRI B. K. GADHVI : And then a major portion with these people—then it is better that there should be some understanding. You cited the example of Korea and Japan about their development. I think in Korea and Japan, there is no Opposition which is trying to raise issues from the non-issues. But here every day you are indulging in all these things and keeping yourself busy all the while, not in the area of development pertaining to the nation or in the area of the welfare of the people but in the area of issues which are non-existent, and then trying to create problems for different purposes, for different motives. The moment we give up this stand and have a concerted effort in solving national problems, then I believe the development phase which is already there can have a little more acceleration and more speed. So, that should be introspection on your part also for doing that.

As I said, this is a very technical thing and PAC has recommended regularisation of it. Therefore we have come before the House. Therefore, I would urge upon the House to approve the Excess Demands for Grants for which I have come before the House.

MR. DEPUTY SPEAKER : I shall now put the Demands for Excess Grants

(General) for 1985-86 to vote. The question is :

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1986, in respect of the following demands entered in the second column thereof—Demands Nos. 12, 17, 19, 20, 22, 23, 36, 62, and 90.”

The motion was adopted

17.22 hrs.

APPROPRIATION (No. 3) BILL, 1988*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1986, in excess of the amounts granted for those services and for that year.

MR. DEPUTY SPEAKER : The question is :

“That the leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1986, in excess of the amounts granted for those services and for that year.”

The motion was adopted

SHRI B. K. GADHVI : I introduce** the Bill.

*Published in gazette of India extraordinary, P. 11, section 2, dt. 2.5.88.

**Introduced/moved with the recommendation of the President.

SHRI B.K. GADHVI : I beg to move** :

17.26 hrs.

“That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1986, in excess of the amounts granted for those services and for that year, be taken into consideration.”

MR DEPUTY SPEAKER : The question is :

“That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1986, in excess of the amounts granted for those services and for that year, be taken into consideration.”

The motion was adopted

MR. DEPUTY SPEAKER : Now the House shall take up clause-by-clause consideration of the Bill. The question is :

“That Clauses 2, 3 and Schedule stand part of the Bill.”

The motion was adopted

Clauses 2, 3 and Schedule were added to the Bill

MR. DEPUTY SPEAKER : The question is :

“That Clause 1, the Enacting Formula and the long Title stand part of the Bill.”

The motion was adopted

Clause 1, the Enacting Formula and the long Title were added to the bill

SHRI B. K. GADHVI : I move :

“That the Bill be passed.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted

STATUTORY RESOLUTION RE :
APPROVAL OF CONTINUANCE
IN FORCE OF PROCLAMATION
IN RESPECT OF PUNJAB

[English]

MR. DEPUTY SPEAKER : Now we take up the Statutory Resolution. S. Buta Singh.

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Sir, I have objection to the moving of this Resolution.

MR. DEPUTY-SPEAKER : Just now ?

THE MINISTER OF HOME AFFAIRS (S, BUTA SINGH) : I beg to move the Resolution.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura) : You should ask him on what ground he is objecting.

MR. DEPUTY SPEAKER : It is a constitutional requirement. You cannot object now.

SHRI BALWANT SINGH RAMOO-WALIA : I will not take more than two to three minutes.

SHRI AMAL DATTA (Diamond Harbour) : How can you postpone the objection till after it is introduced ?

SHRI BASUDEB ACHARIA : Let him speak. Let him say on what ground he is objecting.

[Translation]

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Mr. Deputy Speaker, Sir, I oppose the Resolution move on 12th May 1988 by the hon. Minister of Home Affairs for continuance of the President's Rule in Punjab because the arguments given in support thereof do not hold good in the present situation in Punjab. It was stated at that time that 79 persons were killed in one month. But the killing of 238 persons in that much period has rendered that argument baseless. Moreover, 549 persons